## Non-Acceptance of NHRC Recommendations

- 198. DR. B.B. DUTTA: Will the Minister of HOME AFFAIRS be pleased to
- (a) how many recommendations of NHRC have not been accepted by Government:
- (b) what are the reasons for not accepting them:
- (c) the details of steps taken to ensure that these recommendations are accepted?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) The recommendations of the National Human Rights commission as contained in its four Annual Reports for the years 1993-94. 1994-95, 1995-96 and 1996-97 were laid on the Table of Rajya Sabha, along with the Action Taken Report, on 26-8-1994, 26-8-11-9-1996 1995, and 10-6-1998 respectively.

## Khurana's Statement on involvement of **Bajrang Dal in Orissa Killings**

203. SHRI NILOPTAL BASU: SHRI **DIPANKAR** MUKHERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are aware of a news-item "Bajrang Dal involved in Orissa Killings: Khuraria", appearing in "Times of India" dated 1st February, 1999;
- (b) the reaction of Government to the observations of Shri Khurana on Home Ministry's Official's Information; and
- (c) the salient features of the intelligence information collected' by Government which prompted this private conversation?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes Sir.

(b) and (c) The Central Government has appointed a Commission of Inquiry, consisting of Mr. Justice D.P. Wadhwa, a sitting judge of the Supreme Court of India, to make an inquiry with respect to the facts and circumstances relating to the killing of Mr. Graham Stewart Staines, an Australian national, and his two sons in Village Manoharpur, District Keonjhar, Orissa and the role, if any, played by any authority, organisation or individual in/or in connection with these killings. The Commission has been asked to submit its report within two months.

#### Transfer or N.E. Cell to Home Ministry

- 204. SHRI W. ANGOU SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the North East Cell opened in the Prime Minister's durign the United Front Government, has been transferred to the Ministry of Home Affairs;
- (b) if so, whether Home Ministry would look into all the affairs of North-Eastern States: and
- (c) whether the North East Council would be under the Home Ministry?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) No, Sir.

- (b) Does not arise in view of reply to (a) above.
  - (c) Yes, Sir.

#### Chakma-Hajong Refugee Problem

- 205. SHRI NABAM REBIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government consider the Chakma-Hajong refugee problem of Arunachal Pradesh as a national problem;
- (b) whether Government are in favour of granting Indian citizenship to such refugees;

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- (c) if so, the details thereof; and
- (d) if not, the steps taken to solve this problem?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) No. Sir. '

- (b) and (c) This would be examined on merits as and when applications for citizenship are received.
- (d) Does not arise in view of answer to (b) and (c) above.

#### **NCOs Receiving Foreign funds**

296. SHRI SANJAY NIRUPAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the names of Non-Governmental organiszations in Gujarat, Madhya Pradesh, Maharashtra and Orissa that received funds from foreign countries during the last one year, with names of the countries from where they received these funds and the proposed purposes for which they were received:
- (b) whether Government have any machinery to oversee proper utilization of such funds:
- (c) if so, the details of misuse of funds that Government have come across; and
- (d) the steps being taken to ensure proper use of these funds?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI): (a) Details of foreign contribution received by voluntary association, including religious ones, under the provisions of the Foreign Contribution (Regulation) Act, 1976 arc contained in the Annual Report brought out by the Ministry of Home Affairs (Foreigners Division). Copies of the Annual Report (upto 1996-97) are available in the Parliament library. The Annual report for 1997-98 is being compiled.

- (b) and (c) Yes, Sir. under the Foreign contribution (Regulation) Act, 1976, action can be taken against associations found guilty of violating the provisions of the Act. The action includes placing such associations in prior permission category, prohibiting them from receiving foreign contribution, Freezing their bank accounts and prosecuting them in a court of law. Presently, two cases of violation of the provisions of the Act are registered in a court of law.
- (d) Under the Foreign Contribution (Regulations) Act, 1976, associations, which are covered under the said Act, are required to furnish intimation in regard to receipt and utilisation of foreign contribution by them, on yearly basis, duly certified by a Chartered Accountant, to the Ministry of Home Affairs. The monitoring of foreign contribution is done through the returns submitted by such associations. The Central Government is also empowered under the Act to order inspection of accounts or records or audit books of accounts of such associations.

# ISI plot for explosions on the republic day eve

## 207. PROF. VIJAY KUMAR MALHOTRA: SHRI RAGHAVJI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that ISI backed plan to kill top leaders and to carry out explosions in Delhi on the eve of Republic Day was foiled; and
- (b) if so, what are the details in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Delhi Police had received an intelligence input about a PAK-ISI sponsored plan to infiltrate militants from across the border for carrying out sabotage in Delhi during January, 1999. There was also a report that two militants had been tasked